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activities, and not to indulge or take part in any political activity in our country. It is illegal and we will never permit it. After getting the full facts, we will certainly look into it.

DR. V. B. SINGH: Is the Government aware that being conscious of unpopularity, the CIA and tlr: FBI are using West German experts, specially in University and academic institutions?

SHRI SURENDRA PAL SINGH: Could you make ye ur question more clear?

MR. CHAIRMAN: You kindly put your ques'ion. Do not make a version or a statement.

DR. V. B. SINGH: I am putting the question. The Minister wants that I should make it more clear. My question is: Is the Government aware that being conscious of its incre; sing unpopularity in the country, the FBI and its sister organizations are now using West German experts, especially in Universities and academic institutions, for their nefarious activities?

SARDAR SWARAN SINGH: We have no such information

SHRI HARSH DEO MALAVIYA :You did noi allow me to put question...

MR. CHAIRMAN: Your turn has gone.

SHRI HARSH DEO MALAVIYA: But what about my question?

MR. CHAIRMAN: Please sit dovn. Next question

DELAY IN COMMISSIONING OF THE BOKARO STEEL PLANT

*587. SHRI M. K. MOHTA: Will the Minister of STEEL AND MINES be pleased to state:

- (a) whe her it is a fact that the estimated delay in the commissioning of the Bokaro Steel Plant is likely to be further delayed;
- (b) if so, how many times its comple tion schedule was revised;

- (c) what was the target fixed for its completion accoiding to last revised schedule; and
- (d) the reasons for further del.- y in its commissioning, and the additional expenditure, if any, likely to be incurred as a result thereof?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARA-MANGALAM) : (a) No, Sir.

- (b) the Original commissioning schedule for the 1st stage of Bokaro Steel Plant has been revised three times, due to reasons b?yond the control of Bokaro Sue! Limited.
- (e) According to the present schedu'e, the erection of the 1st stage of the plant is to be completed by March, 1973, and the commissioning will take another 3-6 months. However the First Blast Furnace complex is to be commissioned from 3 to 6 months after the completion of erection by the end of December, 1971.
 - (d) does not 3rise.

SHRI M. K. MOHTA: Sir, the ansvvsr to part (d) of my question is really indicating. Three times the completion schedule has been revised and now the latest date fixed for commissioning of the first stage of the project is March. 1973 and 3 to 6 months thereafter! t will be commissioned. Even then the hon. Minister scys that the question of reasons for further delay in its commissioning does not arise.

MR. CHAIRMAN: That is for further delays.

SHRI M K MOHTA: Sir, it has already been delayed three timjs. The reasons for the latest delays should be known to the House I would like to ask the hon. Minster sp.-c fically whether it is not a fact that the latest delay in completion of this project is due to non-receipt or non supply of minor equipment. If so, what is the reason that the Government did not institute any action against the suppliers for delay in the supply of this equipment, particularly in view of the fact that an amount of Rs. 500 to Rs. 600 crores has already been

invested and the interest charges along amount to Rs, 10 lakhs a day?

SHRI S. MOHAN KUMARA-MANGALAM: The question put by tie hon. Member is about th<; reasons lor further delay in its commissioning. I do not the rk their is going to be any further delay and that is why the answer given under pait (d) of the question is "does not arise". 'Futther' means further delay be>ond dwhat has already occurred.

SHRI M. K. MOHTA: What is the answer to my supplementary? I asked whether the delay has been occasioned by non-fupply of some minor equipment by the suppliers and whetler the Government has instituted any action against the suppliers for delaying the supply of the same.

SHRI S. MOHAN KUMARA-MANGALAM: Evidently, if he uses the Er.glish language, then he should be accurate in its use. It is the past delay and not further delay. So far as the past delays are concerned. there are a number of reasons. In feet, the delays occurred mainly in 1957, 1968 and 1969. The final revved schedule; that is to say, after he third revision, was made in June 1969 and we are expecting o keep up to the schedule that we fixed in June 1969. Of course, there have been delays in the procurement of equipment, but by and laige we have been able to get over those delays and they have not further postponed or compiled a further ievision of tl e schedule. So I do not think the gi e^t on of i n..uiry of that character arises. Even in any c.instruction underlaking there are bru d ta be cert i i difficulties, some contractors may not kee-> upto ihe te ms they ha.e accopted it in contractual violati n and damages may be provided for under the penalty clauses o the contrac'. Eut I do not think that for every violation of a pa ti-cular contract or to carry out a part cular contract or of a particular equnmeat manufacturer to prov de particular equipment by particular date calls for an enquiry. It calls for vthate\er legal action that is available under the law.

SHRI M. K. MOHTA: Sir...

MR. CHAIRMAN : No, no, you have already asked two questions.

SHRI M. K. MOHTA: Sr, I have put one question.

MR. CHIRMAN: No. no.

SHRI M. K. MOHTA: Sir, I have put one question only. All right, what is my second question? The Minister took two times to answer my first question; that is true.

MR. CHAIRMAN: AH right.

SHRI M. K. MOHTA: Sir, the hon. Minister has been a very leading lawyer. I do not claim to be master of the English language but I would like to submit, Sir, that in part (d) of my question I had asked specific illy the reasons for the delay in commissioning and the additional expenditure likely to be Incurred as a result thereof. May I a^kk the hon. M nister specifically once again: What was the original estimate for the Bckaro Steel Plant, row many times the estimate was changed, what is the latest estimate and whit is the quantum of additional expenditure involved due to the delay?

SHRI MOHAN KUMARA-

MANGALAM: I do not like to go on crossing swo ds with my friend on the particular language that be used but I have carefully listened to the language he used just now and in reading out what he alleges to be the question he put to me, he neatly onitted the word 'fur'her'. Had he said, 'h: reasons for the delay' I would have given him the reasons but he has not asked for the reasons.

MR CHAIRMAN : I have so miny other questioners.

SHRI S. MOHAtf KUMARA-MANGALAM! If he wants to know as to what are the reasons for the delay and what is the additional expend ture which was involved as a result of the delay that has taken place in 1967, not the delay in the future, then the question has a'ready been replied on an earlier occasion but I am speaking from memory I think it is some-vhire like Rs. 60 to Rs. 70 crores that is the additional expenditure, mainly due to escalation of cost of indigenous manufactures here.

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SHRI KALYAN ROY: I hope he will agree that one of the reason i for the delay was the failure of the private sector to supply the fine bricks at the proper time and it was reported that there was a fire burning many amounting to several crores. May I know whether cause of the fire has been investigated and whether the people responsible for that fire have been brought to books?

Oral Answers

SHRI S. MOHAN K.UMARA-MANGALAM: Part of the reason for the delay is due to the failure of refractories to supply bricks according to the schedule.

SHRI KALYAN ROY: I asked a simple question. The fire bricks amounting to several crores was burnt down. Were investigations made and, if so, who are responsible for it?

SHRI S. MOHAN KUMARA-MANGALAM: There has been no delay as a result of the fire.

श्री ओमप्रकाश त्यागी: अध्यक्ष महोदय,
मैं मिनिस्टर महोदय से जानना चाहना हूं कि
क्या यह सच है कि वहां के मजदूरों की यूनियन्स
ने गो-स्लो स्ट्राइक किया हुआ है अपनी कुछ
मांगों के कारण, और उस स्ट्राइक के कारण जो
लक्ष्य निर्धारित हुए हैं बोकारों प्लांट के
उस में देरी होने की सम्भावना है ? यदि यह
सच है तो मजदूरों की मांगे क्या हैं और उनकी
पूर्ति के लिए सरकार क्या प्रयत्न कर रही है
ताकि निर्धारित लक्ष्य पर कार्य शुरू किया
जा सके ?

SHRI S. MOHAN K.UMARAMANGA-LAM: No doubt some delay is being caused even now due to the demand put forward by certain section of the workers particularly in the refractory area of the blast furnace and coke over zone. Their demands are in relation to past non-payment according to their allegation, by their former employers, namely, the Bhilai Construction Company, whose contract has been terninated by Bokaro Stee', the work having been handed over to the H.S.C. Ltd. They have been opposing also the recruit-

ment of new hands on the ground that they shauld be given preference in certain higher jobs. They have also been asking for refixation of their designations and rates. We are taking whatever action is open to us both in terms of disciplinary action and also in terms of getting the assistance of the Labour Conciliation Authorities to solve this problem.

इस्पात का आयात

† 588. डा॰ भाई महावीर :

श्री जगदीश प्रसाद माथुर : श्री दत्तीयंत ठॅगडी :

श्री लाल ग्राडवागी:

श्री ना० कृ० शेजवलकर :

श्री प्रेम मनोहरः

श्री जगदम्बी प्रसाद यादव :

क्या इस्पात और खान मंत्री यह बताने की क्रुपा करेंगे कि:

- (क) क्या हिन्दुस्तान स्टील लिमिटेड और मिनरत्स एण्ड मेटर्स ट्रैडिंग कारपोरेशन लिमिटेड द्वारा बड़े पैमाने पर इस्पात का आयात करने की कोई योजना है;
- (ख) यदि हां, तो इतने बड़े पैमाने पर इस्पात का अध्यात किये जाने के क्या कारण है और तत्सम्बन्धी ब्यौरा क्या है; और
- (ग) इस आयात किये गये इस्पात के दितरण के लिए किस कसौटी से काम लिया जायेगा ?

fIMI ORT OF STEEL

*588. DR. BHAI MAHAVIR:
SHRI JAGDISH PRASAD
MATHUR: SHRI D.
THENGARI: SHRI LAL K,
ADVANI: SHRI N. K.
SHEJWALK.AR: SHRI PREM
MANOHAR: SHRI J.P. YADAV

Will the Minister of STEEL AND

fThe question was actually asked on the floor of the House by Dr. Bhai Mahavir. ft] English translation.